

as against the existing capacity of 29.73 lakh tonnes of nitrogen and 6.92 lakh tonnes of  $P_2O_5$ .

(c) The total investment during the year 1977-78 and 1978-79 is tentatively estimated at about Rs 642 crores

**Representation from Central Railway Staff (Refugee) at Kuria**

2126 SHRI K M 'MADHUKAR'.  
SHRIMATI ROZA DESHPANDE

Will the Minister of RAILWAYS be pleased to state

(a) whether any representation has been received from the Central Railway Staff (refugees) residing in the Central Railway Refugee Colony at Kuria requesting allotment of the hutments in which they live permanently, to them as the Refugee Rehabilitation Department has not done anything for them, and

(b) if so, decision taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) (a) and (b). Staff quarters are constructed to house serving Railway employees. Accordingly, when the hutments in question are vacated by their present occupants (following transfer or retirement), they will be allotted to other serving Railway staff waiting for accommodation. The representation referred to has therefore been turned down.

**Re-instatement of casual labourers and substitutes (Eastern Railway)**

2127 SHRI K M. "MADHUKAR": Will the Minister of RAILWAYS be pleased to state:

(a) whether the re-instatement of a large number of casual labourers and substitutes at Dhanbad, Patherdih,

Kusunda etc. in C & W Department, Eastern Railway was made in May, 1974 in terms of Industrial Dispute Act, 1947; and

(b) if so, the particulars of these re-instatements?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) (a)  
No

(b) Does not arise

**Construction of overbridges in Karnataka**

2128 SHRI K MALLANNA: Will the Minister of RAILWAYS be pleased to state

(a) the number of railway overbridges sanctioned for construction in the State of Karnataka during the year 1975-76 and the total amount sanctioned therefor, and

(b) the progress made in the construction of these projects and the total amount spent thereon so far?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) (a) Three road overbridges were sanctioned for construction in Karnataka State during 1975-76 at an estimated cost (Railways' share) of Rs 20.62 lakhs and the allotment made therefor was Rs 1.75 lakhs

(b) For the road overbridges, construction of bridge proper is undertaken by the Railways where the approaches are constructed by the Road authorities. The progress made on construction and the amount spent (so far as the Railways are concerned) is as under.—

(i) Road overbridge at Londa:

Tenders have been called for and are under finalisation. Work would be started after their acceptance by the Railway. Expenditure incurred so far is Rs. 3.24 lakhs.

(ii) **Road overbridge at Bellary:**

Collection of materials for starting the work is in progress. P.W.D./Karnataka have suggested some change in the alignment which is presently under examination. Physical construction of the bridge can be taken up only after this is finalised with the State Government. Expenditure incurred by the Railway on this work so far is Rs. 1.13 lakhs.

(iii) **Road overbridge at Hirehalli:**

Work has not yet been taken up as the Road Authorities have not started the work on the approaches. Railway would progress the work concurrently with the Road authorities. No expenditure has, therefore, been incurred by the Railway on the work so far.

**Violation of law against dowry**

2129. **SHRI K. MALLANNA:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received any reports from the States on the infringement of the law against the dowry system;

(b) if so, the names of such States; and

(c) the reaction of Government thereto?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD):** (a) In connection with a starred question answered in the Lok Sabha, the State Governments and Union territory Administrations were requested to furnish information, *inter alia*, about the number of dowry cases reported during 1975.

(b) A statement containing the names of the State Governments and Union territory Administrations which

furnished the relevant information is attached.

(c) Government is examining the question of amendments to the Dowry Prohibition Act in the light of replies received from State Governments, amendments made by State Governments and suggestions made by the Committee on the Status of Women in India and others.

**Statement**

**State Governments**

1. Andhra Pradesh.
2. Assam.
3. Gujarat.
4. Haryana.
5. Himachal Pradesh.
6. Jammu & Kashmir.
7. Karnataka.
8. Kerala.
9. Maharashtra.
10. Manipur.
11. Meghalaya.
12. Orissa.
13. Uttar Pradesh.
14. Sikkim.

**Union Territory Administrations**

1. Andaman & Nicobar Islands.
2. Arunachal Pradesh.
3. Chandigarh.
4. Dadra and Nagar Haveli.
5. Delhi.
6. Goa, Daman and Diu.
7. Lakshadweep.
8. Mizoram.
9. Pondicherry.

**Committees of High Court Judges on disposal of cases**

2130. **SHRI R. K. SINHA:**  
**SHRI VASANT SATHE:**

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Central Government have asked the State Governments to appoint committees of